

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3570  
ANSWERED ON:19.03.2013  
CRIMINAL CASES AGAINST IPS OFFICERS  
Gaddigoudar Shri P.C.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of criminal and corruption cases registered against the Indian Police Service (IPS) Officers, cases solved/unsolved and the steps taken to solve all the cases along with the action taken against them separately, during each of the last three years and the current year, State-wise and crime-wise;
- (b) the total number of IPS officers against whom disciplinary cases have been initiated during the said period, State-wise;
- (c) whether the Central Bureau of Investigation has requested the Government to start prosecution cases against some IPS officers during the said period;
- (d) if so, the details thereof, State-wise; and
- (e) the response of the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): Centralized data is not maintained. However, based on the information available, the Central Bureau of Investigation has registered 13 cases against the Indian Police Service (IPS) Officers during the last three years and in the current year (upto 28.2.2013), as under:

Year Total No. State-wise cases  
of cases registered  
registered

2010 4 Uttar Pradesh -1  
Himachal Pradesh -1  
West Bengal - 2

2011 2 Gujarat - 2

2012 7 Chandigarh (UT) -1  
Maharashtra -1  
Rajasthan -5

2013 Nil  
(upto  
28.2.13)

Total 13

The cases have been registered on the allegations of criminal and corruption charges. Out of 13 cases, investigation has been completed by CBI in 3 cases, 3 cases are sub-judice, 1 case has been closed and 6 cases are under investigation by the CBI. Action is taken by the respective authorities concerned as per the prevailing laws.

(b): Details of disciplinary cases initiated against IPS officers during the said period, State-wise, are indicated at Annexure.

(c) to (e): On the requests received from CBI, sanction for prosecution against one IPS Officer has been issued on 15.11.2011 under the Prevention of Corruption Act, 1988 and sanction for prosecution against one IPS officer under the Prevention of Corruption Act is presently sub-judice during the said period and in the current year (upto 28.3.2013).